

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 402**  
**IB/171/ND/2022**

**IN THE MATTER OF:**

C T A Apparel Pvt Ltd	...	Applicant
Versus		
Overview Technologies Pvt Ltd.	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 22.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Hemant Manjani, Adv.  
For the Respondent :

**ORDER**

Reply has been filed on behalf of the respondents which is not on record. Rejoinder is on record. Perusal of the file shows that notice was issued on 31.05.2022, reply was filed on 02.09.2022 whereas vide order dated 12.08.2022, two weeks' time was given to file reply, failing which, the right to file reply was to be closed. The reply has not been filed<sup>m</sup> stipulated period, though the copy of the same has been received by the Learned Counsel for the applicant on 02.09.2022 but still reply is not reflecting on e-portal of the Tribunal. This conduct shows that respondent is not taking sincere efforts to bring the reply on record. In the interest of Justice, one more and last opportunity is being given to Leaned Counsel for the respondent to bring the reply on e-portal of the Tribunal, subject to costs of Rs. 10,000/- to be deposited in Prime Minister's Care Fund, failing which, the same shall not be part of records.

Let the matter be fixed for 11.11.2022.

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**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

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**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**